- (d) The total cost of the project is Rs.330 crores.
- (e) The Indian Navy has not made any land available for this project.
- (f) The timeline for completion of the project is May, 2013.

Construction of Navi Mumbai airport in Maharashtra

†478. DR. YOGENDRA P. TRIVEDI: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether construction work of Navi Mumbai Airport in Maharashtra has commenced; and
 - (b) if so, since when and the details thereof, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) No, Sir.

(b) Construction of airport could not start due to factors such as acquisition of about 292 Ha of land and requirement of mandatory clearances.

JV by AI in aircraft ground handling business

- 479. SHRI DEVENDER GOUD T.: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that Air India (AI) has entered into JV with Singapore Air Terminal Service (SATS) to work jointly in the aircraft ground handling business in Thiruvananthapuram Airport;
 - (b) if so, the details of the JV entered into between Air India and SATS;
 - (c) the reasons for entering into this JV;
- (d) whether it is also a fact that AI would be losing its profit through this JV; and
 - (e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) and (b) Yes, Sir. Air India(AI) and Singapore Airport Terminal Services (SATS) have formed a JV company named AI-SATS on 50:50 ownership basis for Ground Handling Business at Indian Airports.

[†]Original notice of the question was received in Hindi.

- (c) The Ground Handling Policy of the Government of India issued in June, 2010 permits National Carrier, Air India to perform Ground Handling activities through its Joint Venture or its subsidiary company at both Metro and other airports in India. Accordingly, Air India has decided to perform Ground Handling activities through a JV Company at certain airports in order to counter the competition of new entities in this business and to improve the service level.
- (d) No, Sir. AI SATS had made a profit of Rs.47.57 crore during FY 2011-12 and Rs. 13.62 crore in FY 2010-11.
 - (e) Does not arise.

Committee of officers for the revival of Air India

- 480. SHRI RAJEEV CHANDRASEKHAR: Will the Minister of CIVIL AVIATION be pleased to state:
- (a) whether it is a fact that a Committee of Officers was recently constituted to suggest measures for the revival of Air India;
 - (b) if so, the details thereof;
 - (c) whether the Committee has submitted its report;
 - (d) if so, the major recommendations of the Committee; and
- (e) the action that Government has taken or proposes to take on these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): (a) to (c) The functioning of Air India was first reviewed at the level of Committee of Secretaries in 2009. It was decided that the Review of Air India would be undertaken at the level of GoM. The GoM thereon met several times to review the performance of Air India and gave specific targets/milestones for infusion of Equity. The GoM in its review meetings held on 28.10.2011 and 07.02.2012, accepted the recommendations of the Group of Officers constituted by GoM to vet the Financial Restructuring Plan/Turn Around Plan (FRP/TAP) of Air India.

(d) FRP and TAP of Air India was considered by the Government on 12.04.2012 and approved as under: